

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/410/2018

DATE OF ORDER: 10.12.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Mr. Surja Ram s/o Poona Ram, aged about 72 years, r/o village and post Rai Dhanu, Teh. Nagaur, District Nagur, presently residing at H.No. 2120, Near Mistri Khana, Gangauri Bazar, Jaipur-302001, retired on 31/3/2007 from PSD, Jodhpur.

....Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Post Master General Southern Region, Jodhpur – 342001.
4. Superintendent Postal Store Depot, Jodhpur-342001.

....Respondents
Mr. V.D. Sharma, proxy counsel for
Mr. M.K. Sharma, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Aggrieved by an order dated 11th June, 2013 passed by the Superintendent, Postal Store Depot, Jodhpur, the applicant preferred a revision petition (Annexure A/1) before the Chief Postmaster General, Rajasthan Circle, Jaipur on 06.12.2017. After receipt of said revision petition, the respondents issued a letter dated 17th October, 2018 (Annexure A/11) along with a copy of letter dated 15th October, 2018 directing the applicant to

file the Revision Petition before the Member (P), Postal Directorate, New Delhi, if he so wishes. Accordingly, the applicant preferred a revision petition (Annexure A/12) before the Member (P), Postal Directorate, New Delhi on 22.11.2018.

2. At the very outset, Shri P.N. Jatti, learned counsel for the applicant submitted that the said revision petition is still pending consideration before the Member (P), Postal Directorate, New Delhi and the applicant would be satisfied if a direction is issued to him to take a decision over the same within a time frame.

3. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application, without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Member (P), Postal Directorate, New Delhi to take a decision over the applicant's revision petition dated 22.11.2018 (Annexure A/12) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**